

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 471 of 1996.

Monday this the 27th day of April 1998.

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

V. Velayudhan, Clerk,
Mail Motor Service, Calicut-1.
(residing at Edalil House,
P.O. Vengery, Calicut-10).

.. Applicant

(By Advocate Shri M.R. Rajendran Nair)

Vs.

1. The Senior Superintendent of Post Offices, Calicut Division, Calicut.
2. The Officer in Charge, Record Office, Army Medical Corps (Records), Lucknow-2.
3. The Director General of Posts, Dak Bhavan, New Delhi.
4. Union of India represented by Secretary to Government, Ministry of Communications, New Delhi.

.. Respondents

(By Advocate Shri Mathews J Nedumpara, ACGSC)

The application having been heard on 27th April 1998, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to declare that he is entitled to get his pay fixed in terms of Annexure A-1 order at the higher stage in the scale of pay of Rs.260-480 (pre-revised) with effect from 3.8.1978 and direct the respondents to re-fix the pay of the applicant at the stage of Rs.284 in the scale of pay of Rs.260-480 (pre-revised), in terms of Annexure A-1 order with effect from 3.8.1978 on the basis of the particulars furnished to the respondents as per A-5

....2/-

letter and to grant him all consequential benefits including arrears of pay.

2. When the original application came up for hearing it is submitted by the learned counsel on both sides that due to want of records as to the number of years of service the applicant had put in the equivalent or higher cadre in the Armed Forces, difficulty is experienced and the difficulty can be solved, if the applicant files an affidavit in the proper form stating the particulars as to the years of service in the equivalent or higher scale in the Armed Forces. Since both sides agreed to solve the problem in the fashion stated above, the applicant is permitted to file an affidavit before the first respondent as stated above within three weeks from today along with a comprehensive representation. On receipt of the affidavit along with comprehensive representation, the first respondent shall consider the same and dispose of it by a speaking order within two months therefrom.

3. Original Application is disposed of accordingly.
No costs.

Dated the 27th April, 1998.


S.K. GHOSAL
ADMINISTRATIVE MEMBER


A.M. SIVADAS
JUDICIAL MEMBER

List of Annexures

1. Annexure-A1: Letter No.8(34)F.III/57 dated 25.11.1958 issued by Government of India, Ministry of Finance.
2. Annexure A5: Letter No.MMS/CT/Staff/VV dated 1.12.1995 issued by Public Relations Inspector(Postal) Calicut to the applicant.

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